

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:4739

ANSWERED ON:23.04.2013

TAXES ON AGRICULTURAL COMMODITIES

Hazari Shri Maheshwar ;Saroj Smt. Sushila;Upadhyay Seema;Vardhan Shri Harsh;Verma Smt. Usha

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the farmers/producers have to pay various types of taxes on selling of various agricultural commodities/products in the mandis under the Food Security and Standards Act, 2006 and the relevant rules of 2011;
- (b) if so, the details of the taxes levied on such types of commodities/products;
- (c) whether the notified area agricultural mandis are required to get NOC and licence from Municipal Committees/Councils under this rule;
- (d) if so, whether the farmers have to pay various taxes at different levels under these provisions; and
- (e) if so, the details thereof along with the corrective steps being taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

(a) & (b): No, Madam. The Ministry of Agriculture is not implementing the provisions of any Food Security and Standard Act, 2006 and Rules, 2011 framed thereunder. Further, under the Agriculture Produce Marketing Committee (APMC) Act, farmers/producers are not liable to pay any taxes on sale transaction of their agricultural produce in the mandis.

(c) to (e): Not applicable as explained above.